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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

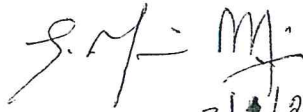
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/669/(IB)/2017
NAME OF THE PETITIONER(S) : WITHIN
NAME OF THE RESPONDENT(S) : ABU ESTATES PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Lourthran Paul Belson	Counsel for operational creditor	 3/1/2018
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ORDER

Counsel for Applicant present. As seen from the previous order dated 18.12.2017, Counsel for the Corporate Debtor was present and submitted that the Corporate Debtor is willing to settle the outstanding debt and prayed for time. But, there is no representation on behalf of the Corporate Debtor. One last and final opportunity is given to the Corporate Debtor for causing appearance in the matter failing which appropriate order will be passed. Put up on **22.01.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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